

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT) (Insolvency) No. 350 of 2020

IN THE MATTER OF:

Alok Sharma
Authorised Representative of
Commercial Space Buyers

...Appellant

Vs

I P Construction Pvt. Ltd.
Through: Resolution Professional

....Respondent

Present:

For Appellant: Ms. Varsha Banerjee and Ms. Rekha Dwivedi,
Advocates

For Respondent: None.

ORDER

28.02.2020 Heard.

Learned Counsel for the Appellant states that Resolution Plan has been approved by 'Committee of Creditors' in this matter, in which there is a proposal to dispossess the Appellant by Committee of Creditors.

Issue notice to Respondents by Speed Post. Requisites along with process fee, if not filed, be filed by 29.02.2020. If the Appellant provides the e-mail address of Respondent, let notice be also issued through e-mail.

List the Appeal on **27th March, 2020**.

[Justice A.I.S. Cheema]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)